upgradation process has been assessed by any agency and on what basis this amount of Rs. 8 crores has been fixed.

- DR. ANBUMANI RAMADOSS: Sir, the Director General of Health Services carried out technical evaluation study. A proposal, along with technical comments, for upgradation of Guwahati Medical College has been forwarded to DoNER which involves an estimated amount of Rs. 72 crores and we have also taken up three other medical colleges—Silchar, Guwahati and Dibrugarh—in Assam for upgradation.
- *171 [The questioner (PROF. SAIFUD-DIN-SOZ) was absent. For answer *vide* page 34 *infra*]

National Crop Insurance Scheme

- *172. PROF. M.M. AGARWAL: Will the Minister of AGRICULTURE be pleased to state:
- (a) whether it is a fact that the National Crop Insurance Scheme is being implemented in the whole country;
 - (b) if so, the details thereof;
 - (c) if not, the reasons therefor; and
- (d) the details of total number of Indian farmers who have got the benefits of National Crop Insurance Scheme during the last three years, year-wise/State-wise?

THE MINISTER OF AGRICULTURE (SHRI SHARAD PAWAR): (a) to (d) A statement is laid on the Table of the House.

Statement

- (a) to (c) National Agriculture Insurance Scheme (NAIS) is under implementation in the country since Rabi 1999-2000. The scheme is open to all the States/UTs, Statement of the States/UTs which have opted for the scheme is given at Statement-I (See below).
- (d) A Statement indicating State-wise farmers benefited from Rabi 2000-01 to Kharif 2003 under National Agricultural Insurance Scheme (NAIS) in the country given at Statement-II.

Statement-I
Season-wise Statement of the States/UTs which have opted for the National Agricultural Insurance Scheme (NAIS)

SI. No Rabi 19	99-2000 Kharif 2000	Rabi 2000-01	Kharif 2001	Rabi 2001-02	Kharif 2002	Rabi 2002-03	Kharif 2003
5 Kerala	al Pradesh Chhattisgarh Goa Pradesh Gujarat shtra Himachal Pradesh Karnataka	Pradesh Assam Bihar Chhattisgarh Goa Gujarat Himachal Pradesh Jharkhand Karnataka h Kerala Madhya Pradesh Maharashtra Meghalaya Orissa Tamil Nadu Uttar Pradesh West Bengal Pondicherry	Pradesh Assam Bihar Chhattisgarh Goa Gujarat Himachal Pradesh Jharkhand Karnataka Kerala Madhya Pradesh Maharashtra Meghalaya Orissa Sikkim Tamil Nadu Uttar Pradesh West Bengal A&N Islands Pondicherry	Pradesh Assam Bihar Chhattisgarh Goa Gujarat Himachal Pradesh Jharkhand Karnataka Kerala Madhya Pradesh Maharashtra Meghalaya Orissa Sikkim Tamil Nadu Tripura Uttar Pradesh West Bengal Pondicherry	Pradesh Assam Bihar Chhattisgarh Goa Gujarat Himachal Pradesh Jharkhand Karnataka Kerala Madhya Pradesh Maharashtra Meghalaya Orissa Sikkim Tamil Nadu Tripura Uttar Pradesh West Bengal A&N Islands Pondicherry	Pradesh Assam Bihar Chhattisgarh Goa Gujarat Himachal Pradesh Jharkhand Karnataka Kerala Madhya Pradesh Maharashtra Meghalaya Orissa Sikkim Tamil Nadu Tripura Uttar Pradesh Uttaranchal West Bengal Pondicherry	Pradesh Assam Bihar Chhattisgarh Goa Gujarat Himachal Pradesh Jharkhand Karnataka Kerala Madhya Pradesh Maharashtra Meghalaya Orissa Rajasthan Sikkim Tamil Nadu Tripura Uttar Pradesh Uttaranchal West Bengal A&N Islands Pondicherry

^{*}Jammu and Kashmir and Haryana have given their option for implementation of scheme from Rabi 2003-04 and Kharif 2004 respectively

Statement-ll

State-wise number of farmers benefited under NAIS from Rabi 2000-01 to Kharif 2003

S1. No.	State	Rabi 2000-01	Kharif 2001	Rabi 20014)2	Kharif 2002	Rabi 2002-03	Kharif 2003
1	Andhra Pradesh	27462	288034	15381	641727	40317	224796
2	Assam	46	97	361	367	698	319
3	Bihar	3641	6570	7520	23798	9500	27433
4	Chhattisgarh	N.F.B.	N.F.B.	702	519162	694	32
5	Goa	N.F.B.	605	N.F.B.	N.F.B.	N.F.B.	Not Reported
6	Gujarat	7934	1670079	10512	671447	8381	-do-
7	Haryana	N.P.	N.P.	N.P.	N.P.	N.P.	N.P.
8	Himachal Pradesh	864	N.F.B.	N.F.B.	63072	136	6
9	Jammu & Kashmi	r N.P.	N.P.	N.P.	N.P.	N.P.	N.P.
10	Jharkhand	17	108	214	1283	N.F.B.	11662
11	Karnataka	1407	324588	63399	547559	87589	662091
12	Kerala	722	2117	421	931	1649	1685
13	Madhya Pradesh	176430	259170	138818	615202	281991	Not Reported
14	Maharashtra	174368	550804	19973	228339	121434	844530
15	Meghalaya	150	49	257	160	420	N.F.B.
16	Orissa	25759	8854	18541	839345	16799	38188
17	Rajasthan	N.P.	N.P.	N.P.	N.P.	N.P.	N.P.
18	Sikkim	N.P.	N.P.	N.P.	N.F.B.	86	Not Reported
19	Tamil Nadu	3370	5589	63564	11969	49383	2711
20	Tripura	N.P.	N.F.B.	N.F.B.	N.F.B.	271	Not Reported
21	Uttar Pradesh	82911	28656	61794	140173	183861	41367
22	Uttaranchal	N.P.	N.P.	N.P.	N.F.B.	819	2577
23	West Bengal	20716	423	52034	27335	121706	65407
24	A & N Islands	N.P.	33	N.P.	N.F.B.	N.P.	N.F.B.
25	Pondicherry	900	N.F.B.	104	1	658.	N.F.B.
	TOTAL:	526697	3145776	453325	4331870	926392	1922804

N.P.

28

: Not Participated. : No Farmer Benefited. N.F.B.

प्रो. एम.एम. अग्रवाल: सर, मंत्री जी ने मेरे प्रश्न का उत्तर देते हुए कहा है कि क्रॉप इंश्योरेंस स्कीम का इम्प्लीमेंटेशन हो रहा है और बताया है कि इसका इम्प्लीमेंटेशन 25 स्टेट्स में हो रहा है। सभापित महोदय, हमारे देश में 32 राज्य हैं,तो बाकी राज्यों में यह कब होगा, यह मैं मत्री महोदय से जानना चाहूंगा और क्या उस के लिए आप कोई प्रभावी योजना चला रहे हैं?

कृषि मंत्रालय में राज्य मंत्री (श्री कांतिलाल भूरिया): माननीय सभापति महोदय, किसानों की स्थिति को सुधारने के लिए एक राष्ट्रीय कृषि बीमा स्कीम लागू की गयी है जिसके संबंध में हमारी सरकार के प्रधान मंत्री जी भी चिंतत हैं और हमारे कृषि मंत्री जी भी काफी ध्यान दे रहे हैं। महोदय, स्थिति यह है कि यह एक स्वैच्छिक योजना है और जो राज्य भाग लेना चाहे, ले सकता है। यह किसानों के हित में है। तो यह राष्ट्रीय कृषि बीमा योजना अच्छी तरह से चल रही है और किसानों को उसका फायदा मिल रहा है। अब कुछ राज्य जैसे पंजाब है, वहां कृषि जोखिम पूर्ण नहीं हैं, इसलिए वह इसमें शामिल नहीं है।

प्रो.एम.एम. अग्रवाल: सभापित जी, हमारे देश में 112 मिलियन किसान है जिनमें 7-8 परसेंट ही इस योजना में भाग ले रहे हैं, तो यह कैसे कहा जा सकता है कि अच्छी तरह से इसका इम्प्लीमेंटेशन हो रहा है? आप देखें 112 मिलियन किसानों में से सिर्फ 7-8 परसेंट ही शामिल है।

श्री सभापति : आप किसानों में प्रचार कीजिए कि वे इंश्योरेंस कराने के लिए आएं।

प्रो.एम.एम. अग्रवाल : सर, यह तो इन के मंत्रालय का काम है। आप मुझे मंत्री बना दीजिए, मैं प्रचार करुंगा। अभी तो इन्हे प्रचार करना है।

श्री सभापति : अब आप बैठ जाएं तो मैं इस बारे में विचार करुंगा।

SHRI EM. SUDARSANA NATCHIAPPAN: Mr. Chairman, Sir, in Statement-II it has been given that in the developed States like, Andhra Pradesh, Karnataka, Maharashtra and other States, the number of farmers, who have benefited from Rabi 2000-01 to Kharif 2003 under the National Agricultural Insurance Scheme, is more. But, at the same time, if we see the natural calamity-prone States like, Assam, Bihar, Tamil Nadu, Orissa, Uttar Pradesh, and West Bengal, the number of beneficiaries is very less. What is the reason for this? Is it because of non-awareness among the agriculturists about the Scheme, or, is there non-cooperation between the State Governments and the Panchayati Raj institutions?

SHRI SHARAD PAWAR: Basically, the State Governments also have to take interest in this Scheme. The State Governments have to conribute financially also. There are certain States, which are not taking

sufficient interest. Twenty-three States are taking a lot of interest/but some States are not taking any interest. I myself am going to call a meeting of the respective State Agricultural Ministers with the request that they should try to propagate this Scheme, so that the benefit can reach all the farmers.

Advertisement of tobacco products

*173. SHRIANAND SHARMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the cigarettes and other tobacco products Act prohibits advertisement of tobacco products, including sponsorship of sporting events by tobacco brands;
- (b) if so, whether this prohibition is also applicable to foreign tobacco brands; and
- (c) if so, what action has been taken in the case of sponsorship of car racing event used for promotion of multi-national cigarette brands published in the local print media?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS): (a) to (c) A Statement is laid on the Table of the House.

The Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003, which is applicable to whole of the country, *inter-alia*, contains a provison, *i.e.* section 5, which prohibits direct and indirect advertisment of cigarettes and other tobacco products, including sponsorship of sporting/cultural events by tobacco brands, both Indian and foreign. This provision has come into force from 1st May, 2004.

Around the time the said provision of the Act was brought into force, there were some instances of local print media carrying pictures containing name of a multi-national cigarette brand. However, subsequently no instance of such advertisement in the local print media has come to the notice of the Government.

SHRI ANAND SHARMA: Hon. Chairman, Sir, I am not satisfied with the answer given by the hon. Minister. The question was specifically